

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 1
IA/113(MP)2021
in

TP 199 of 2019 [CP(IB) 424 of 2019]

Order under Section 9 IBC

IN THE MATTER OF:

Ramdev Infra

.....Applicant

V/s

CMM Infraprojects Ltd

.....Respondent

Order delivered on ..19/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Priyank Dave, Advocate

For the Respondent

:

ORDER

IA No. 113 of 2021

This application is filed by the Corporate Debtor seeking to set aside the order dated 08.04.2021, closing the right of filing reply of the Corporate Debtor. The Learned Counsel states that due to the mis-communication between the Advocate and the Corporate Debtor matter was not attended. Reply also could not be filed. Considering the submissions made by the Learned Counsel we allow this application subject to costs of Rs. 25,000/- to be paid to the Applicant. Let reply be filed as a last chance within two weeks by serving copy to the other side. Rejoinder, if any within two weeks thereafter.

List the matter on 23.08.2021.


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

-SD-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)